

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. STERLING LAM LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	STERLINGLAM LIMITED
2.	Date of incorporation of corporate debtor	01 st July, 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U25209GJ2004PLC044396
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Block No 123, AT Mahiyal TALOD – 383215, Gujarat Corporate Office: Shree Laxmi Saw Mill Compound, Near Odhav Approach Bus Stand, Odhav, Ahmedabad-382415 Gujarat,
6.	Insolvency commencement date in respect of corporate debtor	10th November, 2020 NCLT, Ahmedabad Bench passed Order vide C.P. (I.B) No 72/9/NCLT/AHM/2018. Order received by Interim Resolution Professional on 18th November, 2020.
7.	Estimated date of closure of insolvency resolution process	17th May, 2021 (180 days from the date of commencement of CIRP as the order received by Interim Resolution Professional on 18th November, 2020.)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.RajendraJain, Reg. No. IBBI/IPA-002/IP-N00732/2018-19/12353
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A -1103, Iscon Riverside, Opp.Police Stadium, Nr. Shilalekh Apartments, Shahibaug, Ahmedabad-380004 Gujarat. Email: iprajendragjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203, Wall Street -1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Gujarat. Email: cirp.sterling@gmail.com
11.	Last date for submission of claims	2nd December, 2020 i.e., 14 days from appointment date of CIRP order received on November 18, 2020.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	i) Weblink: www.ibbi.gov.in/home/downloads ii) Physical Address:same as mentioned in point 10 and iii) Email IRP at : cirp.sterling@gmail.com Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Sterling Lam Limited** on **November 10, 2020**. The order received by Interim Resolution Professional on, **18th November, 2020**.

The creditors of **M/s.Sterling Lam Limited** are hereby called upon to submit their claims with proof on or before **2nd December, 2020** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Ahmedabad

Date : 18th November, 2020

RAJENDRA JAIN
(Interim Resolution Professional)
Regn. No.: IBBI/IPA-002/IP-N00732/2018-19/12353